[Shri Chandrajit Yadav]

that the Indian economy will pick up and accordingly the steel production will also have to keep pace.

With these words, I conclude. I am very grateful to the hon. Members who have participated in this debate.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the acquisition of certain shares of the Indian Iron and Steel Company Limited with a view to securing the proper management of the affairs of the Company and the continuity and devlopment of the production of goods which are vital to the needs of the country and for matters connected there with or incidental thereto. be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we will take up clause by clause consideration of the Bill. There are no amendments to clauses 2 to 18. The question is:

"That clauses 2 to 18 stand part of the Bill"

The motion was adopted.

Clauses 2 to 18 were added to the Bill

Clause 1 was added to the Bill.

The Enacting Formula the Preamble and the Title were added to the Bill.

SHRI CHANDRAJIT YADAV: beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.59 hrs.

SUPPLEMENTARY DEMANDS* FOR GRANTS (GENERAL), 1976-77

MR. CHAIRMAN: The House will now taken up for discussion Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

Motion moved:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977 in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 2, 7, 14, 25, 29, 30, 32, 38, 39, 41, 48, 51, 61, 65; 76, 83 to 85, 88 and 99."

List of Supplementary Demands for Grants (General) for 1976-77

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the Vote of the House	
1	2	3	
		Revenue Rs.	Capital Rs.
	MINISTRY OF AGRICULTURE AND IRRIGATION		
1.	Department of Agriculture	20,85,000	..
2.	Agriculture	60,00,00,000	..
7.	Department of Rural Development	15,00,00,000	..

* Moved with the recommendation of the President

1	2	3	
		Revenue	Capital
		Rs.	Rs.
	MINISTRY OF COMMERCE		
14	Foreign Trade and Export Production . .	1,000	40,68,00.000
	MINISTRY OF DEFENCE		
25	Capital Outlay on Defence Services . .	..	15,00,000
	MINISTRY OF ENERGY		
29	Ministry of Energy	3,78,000	..
30	Power Development	..	32,00,00,000
	MINISTRY OF EXTERNAL AFFAIRS		
32	Ministry of External Affairs . . .	2,50,00,000	..
	MINISTRY OF FINANCE		
38	Transfers to State and Union Territory Governments	9,40,73,000	..
39	Other Expenditure of the Ministry of Finance . .	..	58,56,60,000
	DEPARTMENT OF REVENUE AND BANKING		
41	Department of Revenue and Banking .	3,45,000	..
	MINISTRY OF HEALTH AND FAMILY PLANNING		
48	Family Planning	5,00,00,000	..
	MINISTRY OF HOME AFFAIRS		
51	Department of Personnel and Administrative Reforms	1,000	..
	MINISTRY OF INDUSTRY AND CIVIL SUPPLIES		
61	Industries	..	1,000
	MINISTRY OF INFORMATION AND BROADCASTING		
65	Information and Publicity . . .	1,00,00,000	..
	MINISTRY OF PLANNING		
76	Department of Science and Technology . .	2,00,00,000	..
	MINISTRY OF STEEL AND MINES		
83	Department of steel	5,50,000	7,28,79,000
84	Department of Mines . .	6,00,000	..
85	Mines and Minerals . . .	1,23,00,000	1,98,00,000
	MINISTRY OF SUPPLY AND REHABILITATION		
88	Department of Rehabilitation	..	46,00,000
	DEPARTMENT OF ATOMIC ENERGY		
99	Atomic Energy Research, Development and Industrial Projects	..	1,000

SHRI BIREN DUTTA (Tripura West): Mr. Chairman, Sir, the amount now demanded, *i.e.*, Rs. 244 crores, is a big amount, I do not understand, why so much has been sought for after this emergency situation. So much is heard that every department is very active and accurate in formulating policies now-a-days, probably our budget-makers have not shown that much accuracy, are unemployed and there is no im-not have been asked for.

17 hrs.

Now, what are the items in which this sum has been sought for I can tell that the Supplementary Demands for Grants are mostly for giving subsidy. Take for example Demand No 2 under 'Agriculture': you are giving subsidy to the producers of fertilizers: it is a big amount, Rs 60 crores We do not know, who has gone through the process of assessment of this subsidy. At the time of budget speech, we were told that the agriculturists are going to be benefited due to the lowering of the cost, but we did not know that the industry is to have its share also. They are not to lose anything for the benefit of the agriculturist. The latest report of the Reserve Bank of India also shows that even in this emergency period, almost all the indusrial concerns have earned much more than in earlier years. So, my point is: how have you worked out this amount and how is it going to be distributed? That should be discussed in the House earlier, not now. Agricultural development is a necessity no doubt. You know in this Budget we are giving subsidy to the manufacturers But we have seen how agriculture has been affected in Assam, Tripura, Manipur and in the eastern zone due to floods. There were heavy floods but no item or demand for giving relief is there. We are giving subsidy to the industrialists but for the agriculturists who have suffered and who are still suffereing we are not giving much consideration. In the export production you are giving subsidy. But what is the result? The jute industry is showing the way how the subsidy works. Lakhs of workers are unemployed and there is no improvement.

In Family Planning you are encouraging payment of incentives. I like to mention one fact here. In Tripura after the floods when the people went to the Government, they were told that there was no flood relief arrangement by the Government. They were told to go to the banks and they were asked to go to the family planning department. Those who could mortgage their land to the bank could have some money for meeting their needs during the time of floods and those who have got nothing to mortgage, were advised to go to the Family Planning Department and they were given Rs. 120 each Here also it seems to me very queer. If you are thinking that family planning will not be done voluntarily, then is it to be done in a situation when the people are in distress? This is very bad.

17.03 hrs.

[SHRI C M. STEPHEN *in the Chair.*]

I am really sorry that in Tripura, Assam and Tripura during these floods period there was not a penny spent. Even we have seen in the Press that to the Prime Minister's Relief Fund Chief Ministers of many States have sent money but there was no money in the flood-affected states.

In the Information Ministry's Demands you have asked for some money for the *Employment Samachar.* But I do not know whether the Information Minister has gone through that news bulletin. There is some information about the white collared Jobs. The posts for well qualified persons are advertised. The number of such qualified persons is very small. The bulletin serves only these who are in the job and can get better job. They only get

the information and the job. You have asked for such a big sum for so many items.

We have read in the press that the Education Minister declared that his Department has got no money. Therefore, he cannot run the existing primary education system. During this period a new pattern of education system is being built up, whereas there is no money. In this Budget there is no demand for educational purposes.

Just now the Minister for Steel has given us a bright picture that India is marching ahead. 70% of the population is illiterate. Without keeping this into consideration you are dumping large sums of money or much more money in various Departments. This is very difficult to understand how our Budget-makers are thinking and how the country is going to be helped by this process of Bubget demands and with the passing of this budget.

I am very sorry to say that emergency is only for those people who laboured much. They have to work much more. But emergency is not for those people who practically should devote much time to think of the overall situation of the country. Specially the most important need of this period is to impart education. You want discipline, but you cannot have discipline for a long time if you keep the people mum, silent, ignorant and show *danda*. It would have been better if a good sum could have been allotted for education in the Budget.

SHRI S. M. BANERJEE (Kanpur): Mr. Chair. I shall confine myself to some of the Demands and to start with I would like to mention the subsidy given for cheap fertilisers. It has been said that the price of indigenously manufactured fertilisers-phosphatic fertilisers, was reduced to support the farmers. I welcome this. I would request the hon. Minister to kindly let us know the actual effect of this reduction. Today the price of fertilisers is still too much for the farmers. Only the middle group farmers or the farmers belonging to upper strata are able to have fertilisers. It is not available to the ordinary peasants. The land is being distributed to the landless labourers and we are expecting that the land will be cultivated by them. So, some arrangement should be made to supply cheap fertilisers to those landless labourers also who are given a piece of land so that they may also utilise this land to the best of their advantage. I say this because in pursuance of the policy of the government in implementing the 20 point programme land should be given to landless labour.

Now I come to Demand No. 14 where the problem confronting the jute manufacturers have been mentioned and also about the sick textile mills I must congratulate the hon Deputy Minister Shri Vishwanath Pratap Singh for taking over the two closed textile mills of Kanpur, namely, Lakshmi Rattan Cotton Mills and Atherton West Mill. It gives me great pleasure and happiness to realise that the ex-Chief Minister Mr. Bahuguna and the present Chief Minister Mr. Narain Dutt Tiwary were not pressurised by Shri Ram Rattan Gupta and others. They were running this mill on the basis of profit earned by not paying any government revenue This man should have been, behind the bars but for the help of some friends who were opposing the take over of these mills. Now the time has come when the textile mills have to be run on profit, particularly, Lakshmi Rattan Cotton Mill whose production upto 80 to 90 per cent are for meeting the needs of the defence forces. The other day Lt. Gn. Chopra, Director Ordnance Services said that the production of this mill is practically for the defence forces. I suggest that the Minister of Finance may take note of this and discuss this with the Minister for Defence Production to see that this mill is renovated in an effective way to cater to the needs of the armed forces.

[Shri S. M. Banerjee]

I would request the Minister kindly to see that the same persons who have ruined this Mill, the same officers who, in connivance with Ram Rattan Gupta and others, ruined it, are not taken in the National Textile Corporation.

I am happy that a committee is being appointed. I am glad that they are going to select some technocrats. I take this opportunity to request Mr. Vishwanath Pratap Singh to tell us as to what has happened to Kanpur Jute Udyog owned by Shri Alok Jain, the worthy son of Shri Shanti Prasad Jain. I am told by Shri Chattopadhyaya, the hon. Minister, that this will be opened on 1st September. This date is coming but I am sure this gentleman is not going to run this Mill. Government should take a decision here and now about this unit which is a captive unit of Sawai Madhopur cement factory and it should come under the Cement Corporation of India. I am sure with the help of the working class of Kanpur they will be able to run this mill more effectively.

Then, Sir, coming to Demand No. 25—Ministry of Defence—I was expecting the Minister of Defence to be here. I hope that my hon. friend, Shrimati Rohatgi will convey our feelings to the Minister of Defence.

The pay scales of supervisor, draughtsman etc. are not being finalised even after the publication of the Pay Commission's Report; it has taken thirty months. It is a sad commentary that the pay scales of the supervisors and allied categories have not yet been finalised even till today. I was told that the papers had been sent to the Cabinet. After all, the Union Cabinet is in the same place and in the same country—Delhi—the papers should have gone to them. We were expecting something from the Minister about this. This has taken thirty months. I would request Shrimati Rohatgi to kindly convey our feelings to the Minister of Defence Production.

I now come to Demand Nos. 39 to 41. I feel that all foreign Banks should now be nationalised now that the foreign oil companies have been taken over. Previously, we used to raise the slogans in this House; the issue was raised in this House and we were told that the time for taking over of the oil companies was not ripe Now most of the foreign oil companies have been taken over. I feel that all the foreign banks too working in our country should be taken our by Government as had been done in the case of oil companies.

Then, Sir, about the dearness allowance, we were happy when the Finance Minister, Shri Subramaniam told the other House that the sixth instalment of dearness allowance was under consideration for the Central Government employees. Sir, the prices have gone up again. I am told that this is a seasonal fluctuation and that the prices will come down after some time. Sir, I am not one of those who want the prices to go up because the workers are to get the D.A. We want to know what has happened to the sixth instalment of dearness allowance which has already become due? The hon. Minister told the other House in reply to a question that this was being considered. I would like to know what is the present position. The Central Government employees are represented in the National Council headed by a Member of this House. They demanded that the D.A. should be merged with the pay. One of the recommendations of the Pay Commission was that when the cost of living index reached the figure of 272 and if it did not come below that, then either the D.A. should continue or the Government should take a decision to revise the wages. When conditions are not proper to revise the wages at present,

we sincerely feel that at least the D.A. should be merged with the Pay. That question will arise.

The Finance Secretary, at a meeting of the Council, said that the merger of DA would not serve any purpose because the D.A. is also given to the pensioners. Of course it will serve the purpose—I mean the merger of D.A. will serve the purpose of pension. It is also for the purpose of gratuity which the Finance Ministry does not realise. Every employee wants that the D.A. should be merged with the pay at 272 points. It was felt that the prices might not fall below 272 points. If you are assuring a remunerative price to—the farmers for their agricultural produce, in that case, the prices of essential commodities, especially, the foodgrains, cannot go below 272 points D.A. is something which is agitating the minds of lakhs of Central Government employees and State Government employees as also those in the public undertakings. The hon. Minister should take serious note of it.

I would request the hon. Minister to go through the contents of the report of the Gadgil Committee of 1960 with Shri Khandubhai Desai as its Member who also recommended that 50 per cent of D.A. should be merged with the pay for certain purposes. We want merger of dearness allowance for purposes of pension, gratuity, etc.

Then there is Demand No 48 regarding family planning. Sir, I stand committed to family planning but there are rumours in this country—maybe wrong—that coercion is going on in the matter of family planning and teachers, BDOs and others have been asked to go on coercing people for family planning. That should not take place because nothing could be done out of coercion. People have realised that more children mean more misery and sorrow for their family members.

Sir, an hon. Member said that incentives are being given. What is wrong if incentives are given. Mr. Chairman, Sir, recently in the Apex body meeting which was attended by you as a member of the National Apex Body decided that seven and fourteen days leave will be given to men and women workers respectively who get themselves sterilised. This leave can be extended from seven days to fourteen days in the case of men and fourteen to twenty-one days in the case of women. This would be leave with pay. This was the recommendation of the Apex body. An announcement in this respect has been made by the Labour Ministry and the employers have accepted this recommendation. The same concession should be given to all the Central Government employees and the public sector employees. They should get additional leave for this purpose.

Sir, I would like to draw the attention of the Minister to the point that here in this House we decided about upgradation of particular city on the basis of population. Kanpur has become a metropolitan city with two district magistrates. We are interested that it should be upgraded to grade 'A' city. For that we have been asked to increase the population to more than 10 lakhs. Sir, increase in population and family planning cannot go together. If I am asked not to follow the family planning, I can assure you that the population of Kanpur will be 20 lakhs in two years. Sir, the real basis of upgradation of a city should not only be population aspect but also the cost of living index. I am happy this point has been accepted by the General Secretary of the Congress.

Next I come to the Demand of the Ministry of Information and Broadcasting. My friend, Shri Biren Dutta has criticised the bringing out of 'Employment News'. Sir, the publica-

[Shri S. M Banerjee]

tion of this weekly was taken up for the information of the educated unemployed and it is serving its purpose I have seen the issues of 'Employment News' at the houses of so many youngmen It gives them the idea as to where, when and how to apply About 'Samachar' I would like to mention that it should have an international agency like Reuters. Shri Vidya Charan Shukla when he was replying to a question said that efforts were being made to have an international agency like Reuters

Then I come to Demand No 51—Department of Personnel A new proposal has been placed before us, the Central Government employees' representatives, before the National Council of the JCM, of having service tribunals in the country, in Delhi, Madras, Calcutta and Bombay We are not opposed to these We want them to decide cases expeditiously But who should preside over these tribunals? It is said in the constitution that they will be presided over by retired administrators You as a trade unionist will realise whether the employees will get any justice at the hands of retired administrators They have a rigid approach, I do not say narrow approach, but a rigid approach, and naturally the employees cannot get justice at their hands We want a High Court or Supreme Court Judge—whether a retired Judge or a tired judge at least, to be Chairman of each of these tribunals

Then we are told that cases of premature retirement, compulsory retirement and dismissal will not be discussed in these tribunals When you want to take away the right of the government employees to approach the court and move for a writ under article 226 or under 311, how do you expect them to accept these tribunals unless they are presided over by a Supreme Court or High Court Judge and unless cases of victimisation, compulsory retirement and dismissal and other things come within the purview of these tribunals? So before a final decision regarding the constitution is taken, I would request the hon Minister to convey our feelings to the Home Minister, Shri Brahmananda Reddy or Shri Om Mehta, that the employees should be consulted once again and their suggestion should be accepted so that we are able to accept these service tribunals.

With these words, I would request the hon Minister to kindly let us know whether now that Rs 244 crores are going to be pumped into the economy, it will not result in inflation If this results in inflation, what are the steps taken or are likely to be taken to curb inflation so that it does not give rise to price increase to that extent, because we have been able to control inflation with the greatest difficulty I congratulate the hon Minister on doing so, but I have a feeling that unless effective measures are taken, this inflow of Rs 244 crores into the economic stream might result in inflation

श्री डी० एन० तिवारी (गोपालगंज) सभापति जी मैं इन सप्लीमेंन्ट्री डिमाण्ड्स का समर्थन कर रहा हूं लेकिन कुछ शिकायतें हैं जिन्हें आप के सामने रखना चाहता हूं। पहली शिकायत तो मुझे सरकार और पार्लियामेन्ट्री अफेयर्स मिनिस्ट्री से है—जब कई मिनिस्ट्री की सप्लीमेंन्ट्री डिमाण्ड्स यहां डिस्कस होनी थी तो उन सब मिनिस्ट्रीज के प्रतिनिधियों का यहां उपस्थित होना चाहिये था। जो भी शिकायतें उन के सम्बन्ध में यहां रखी जायेंगी उन सब का जवाब श्रीमती सुशीला रोहतगी जी नहीं दे सकेंगी क्योंकि इन का सब डिपार्टमेन्ट्स का ज्ञान नहीं है, तब फिर उन का जवाब कौन देगा, एक तरह अरण्य-रोदन होकर रह जायेगा। वे कह देंगी कि मैं इन्फार्मेशन को सम्बन्धित मंत्रालय को भेज दूंगी। लेकिन यहां पर मुझे सब का जवाब नहीं मिल सकेगा।

वित्त मंत्रालय में उप-मंत्री (श्रीमति सुशीला रोहतगी) : क्षमा करें, तिवारी जी हमारे बुजर्ग है, उन का कहना उचित है, लेकिन मैं निवेदन कर दूं कि जिन जिन मंत्रालयो की डिमाण्ड्स इस में हैं उन्होंने सारी चीजो के नोटस बना कर भेज दिये हैं। लेकिन जैसा आप ने कहा है—यदि सब यहा होते तो बहुत अच्छा था।

श्री डी० एन० तिवारी : उन्होंने तो जैनरल नोट बना कर आप के पास भेजा होगा, मेरी शिकायतो का नोट तो वे नहीं बना सकते।

सभापति जी, हम लोग प्लान्ज अच्छे बनाते है, मेजर्ज भी बहुत अच्छे लाये जाते हैं, लेकिन असली हिच कहा होती है—इम्पलीमेन्टेशन स्टेज में। इम्पलीमेन्टेशन यदि सुचारु रूप से होता तो यह हिन्दुस्तान पांच प्लान्ज के बाद बहुत आगे बढ़ गया होता। बहुत सी स्कीमें हैं जो 15 वर्षों से, 12 वर्षों मे चल रही हैं, उन मे रुपया लगा हुआ है, थोडे से रुपये के लिये, या थोडे से काम के लिये वे अटकी हुई है, उन से न कोई फ़ायदा देश को हो रहा है और न उस इलाके को कोई फ़ायदा हो रहा है, जहा पर वे बन रही हैं, उन में रुपया अटक जाने से कैपिटल जैम हो गया है और कोई प्राफ़िट उन से नही हो रहा है। सब से पहली बात तो मैं यह कहूंगा कि जिन स्कीमों को पाच वर्ष हो गये हैं उन को अधिक रुपया देकर जल्द से जल्द पूरा कराने का प्रयत्न किया जाना चाहिये। जैसे हमारे यहा बिहार में गंडक योजना है। यह बारह बरस से बन रही हैं। इसका पहला एस्टीमेट 64 करोड़ का था। आज 200 करोड़ से अधिक का हो गया है। अभी तक इस योजना को इम्पलीमेंट नहीं किया गया है। उस में दस हजार एकड़ से अधिक जमीन को सरकार ने दस बरस से ले रखा है, न उस में अन्न पैदा होता है; न पानी मिलता है और न नहर बनती है। इतना ज्यादा वेस्टेज हो रहा है। अगर स्कीम पुरानी है, फ़ायदेमन्द है, गहस्थियो के लिए, किसानों के लिए तो उसको जल्दी से जल्दी पूरा किया जाना चाहिये, थोडे रुपये के लिए वह की नहीं पडी रहनी चाहिये।

श्रीमती सुशीला रोहतगी : मैं तिवाड़ी जी को काटना नही चाहती हू। फिर भी मै उनका ध्यान धारा 216 की ओर अवश्य आकर्षित करना चाहती हू :

> "The debate on the supplementary grants shall be confined to the items constituting the same and no discussion may be raised on the original grants nor policy underlying them save in so far as it may be necessary to explain or illustrate the particular items under discussion."

श्री डी० एन० तिवारी : इसका मुझे पता है। लेकिन यह कंटिन्युइंग स्कीम है। मिनिस्टरी आफ़ एग्रिकलचर की सप्लीमेंटरी डिमांड आपने यहां रखी है। मैं इतना ही कहना चाहता हूं कि जो पुरानी स्कीमें हैं उनके लिए आपको पैसा देना चाहिये था जो आपने दिया नहीं है। यह मेरी शिकायत है। ऐसी बात नही है कि मैं इस धारा से अनभिज्ञ हूं और ऊपर से शिकायत करना चाहता हूं।

बनर्जी साहब ने फ़ैमिली प्लानिंग के सम्बन्ध मे कहा है। अभी तक जिन प्रान्तों या जिलों ने इसको पूरी तरह से इम्प्लेमेंट किया है उनको सजाएं ही हुई हैं। कैसे सजा हुई है? अभी तो सीटों का बटवारा हुआ है असेम्बली और पार्लियामेंट का, चूंकि उनकी आबादी स्टेटिक रह गई है या कम हो गई है, इस वास्ते उनकी सीटें कम हो गई है। आप इस को इम्प्लीमेंट करना चाहते हैं और जब सीटो का बटवारा होता है तो कहते हैं कि तुम्हारे यहां पापुलेशन कम हो गई है इसलिए सीटें आप की कम हो गई हैं तो यह ठीक नही है। जो आपके विचारों का पालन

[श्री डी० एन० तिवारी]

करें और उनको इस तरह से सजा मिले तो यह ठीक नही है । 1967 मे जितनी सीटें थी उतनी ही रहनी चाहिये, पापुलेशन हमने कम की तो इसकी सजा हम को या किसी को भी नही मिलनी चाहिये, सीटें उतनी ही रहनी चाहियें । अगर आप ऐसा नही करेंगे तो फैमिली प्लानिंग लोग क्यों करेंगे ? वे चाहेंगे कि ज्यादा पापुलेशन हो ताकि ज्यादा से ज्यादा जगहें उनको मिलें ।

बनर्जी साहब ने फारेन बेंकस के नेशनलाइजेशन की माग की है । मैं कहगा कि इनका आप नैशनलाइजेशन करें या न करें लेकिन देश मे जो बैंक बाकी बच गए हैं उनका तो आपको कम से कम नैशनलाइजेशन कर ही देना चाहिये । आपने चौदह का किया है । लेकिन जो बाकी रह गए हैं वे बहुत ज्यादा मनमानी अपने कर्मचारियों के साथ कस्टमर्ज के साथ, कर्जा आदि देने के सम्बन्ध मे करते हैं । कई शिकायतें हमारे पास आती हैं । उनको हम आपको भेजते हैं लेकिन कोई सुनवाई नही होती है । वे बैंक आपके कंट्रोल मे नही है । उनको आप अपने कंट्रोल मे लाए ताकि इन को एक ढर्रे पर रखा जा सके । न्यू बैंक आफ इंडिया मे इतनी धांधली होती है कि कुछ कहा नही जा सकता है । आप कहें तो मैं आपके पास केस भेज दूंगा । फारेन बैंक्स का आप नैशनलाइजेशन करें या न करें लेकिन हिन्दुस्तान में जो बैंक छोड दिये गए हैं उनका तो जल्दी से जल्दी राष्ट्रीयकरण हो ही जाना चाहिये ।

आप को चाहिये कि आप अपने अफसरों पर भी कुछ कंट्रोल रखें । यह ठीक है कि एमरजेंसी से बहुत लाभ हुआ है, सब क्षत्रों मे प्रगति हुई है । लेकिन एक मद में ऐसा लगता है कि वहां कोई इस एमरजेंसी का असर नहीं पड़ा है । वह है आप की सर्विस क्लास । क्या पुलिस हो, मारकेटिंग इंस्पेक्टर हो या ऐक्साइज आफिसर हो, सब जगह धांधली मची हुई है । मेरे यहां पटने में एक ऐक्साइज कलेक्टर है, इतनी धांधली मचाता है कि हद नही । नियुक्तियों में, तबादलों में, पोस्टिंग्स मे, कोई काम बिना पैसे के नहीं होता । मैंने जनरल बजट के वक्त भी शिकायत की थी, मंत्री जी को लिख कर भी दिया, जवाब मिला कि जांच होगी । लेकिन अभी तक कुछ नही हुआ । मैं ने रिमाइन्डर भी दिया अब आप बतायें कि हम शिकायत किस से करें ? अगर लोगों पर जुल्म होता रहेगा तो क्या होगा ?

सभापति जी, फेवरेटिज्म की एक मिसाल देता हू, चूकि वहां किसी को रख कर उस से पैसा कमाना है इसलिये यह सब गडबडी चलती है । एक जगह जो सुपरिन्टेंडेंट की जगह है उस पर जो आदमी काम करता है वह चकि इंस्पेक्टर है और उस आदमी को वहीं रखना है इसलिये उस पोस्ट को डिग्रेड किया गया और फिर जब वह इंस्पेक्टर सुपरिनटेंडेंट की पोस्ट का मस्तहक हो गया तो उसी जगह को अपग्रेड कर दिया गया । एक आदमी को फायदा पहुचाने के लिये यह सब किया गया । नियुक्तियों मे एकदम धांधली होती है । आप उन के असेटस देखिये, क्या आलीशान मकान है, कितना अपनी लडकियों की शादी पर खर्च करते हैं । कोई देखने वाला नही है । आपने अपने अधिकारियों को कम्पल्सेरिली रिटायर किया मामूली से मामूली दोष के लिये । लेकिन जो इतने बडे जुल्म करता है उस को आप कुछ नही कर पाते । मालूम होता है कि उन का कोई अपना आदमी मिनिस्ट्री मे है जिस की वजह से यह सब हो रहा है । हम जो शिकायत करते हैं तो उस का कुछ तो जवाब मिलना चाहिये कि आप क्या कार्यवाही कर रहे है । लेकिन कुछ नहीं हो रहा है । अफसरों को अगर ऐसे ही आप छोड़ देंगे तो लोगों पर जुल्म ज्यादा होगा और सरकार की बदनामी अधिक होगी ।

एक बात और है कि एम्प्लायमेंट एक्सचेंज में बड़ी धांधली हो रही है और वहां बिना दक्षिणा दिये हुए प्रोपर आदमी का नाम नही भेजा जाता, या नीचे का ऊपर और ऊपर का नीचे हो जाता है। तो हम किस से कहे ? लागो को जो तकलीफ है वह कैसे दूर हो। हम को बजट के समय ही बोलने का मौका मिलता है, और उस को भी आप कं कीट करके सुनना नही चाहते तो हम क्या करें, कैसे जनता की तकलीफें आप के सामने उठाये ? आप भविष्य मे कम से कम ऐसा कीजिये कि जिस जिस मिनिस्ट्री की सप्लीमेंट्री डिमान्डस हों कम से कभ उन के डिप्टी मिनिस्टर यहां रहें और वह हम को जवाब दे, नहीं तो आप लिख कर उन से जवाब मंगवा लीजिये।

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Sir, I rise to support the supplementary demands to the tune of Rs. 224.18 crores, including an amount of Rs. 7.29 crores for acquisition of IISCO shares. Since 1971 we have been passing without any hitch whatever demands are presented in this Parliament. I would like to mention that injustice has been done to my State of Bihar in the past. A raw deal has been given to my State. I hope the minister would kindly consider what I am saying in this august House today. I will come to the market borrowings by the Bihar State Government. Prior to the nationalisation of banks in 1969, the allocations of market borrowings to individual States were determined on the basis of:

(a) Capacity of market for absorption of State securities in consultation with the Reserve Bank of India;

(b) Accessibility to the capital market; and

(c) Response of the capital market to loan floatations by individual States, their enterprise and semi-Government bodies.

After nationalisation, however the capital market became a captive market inasmuch as the nationalised banks, LIC and the Employees Provident Fund are main, the main investors in Government securities and the size of their investment depends upon the Central Government's directives.

Bihar has had a very raw deal in the past in the matter of market borrowings. For a total outlay of Rs. 319 57 crores during the Third Plan, market borrowings accounted for only Rs. 20.82 crores. During the Fourth Plan period, against an outlay of about Rs. 431 crores, market borrowings were only Rs. 64.33 crores. Of this also, the borrowings during the first three years were Rs. 8 88 crores and Rs. 8.68 crores. It was only during the last two years of the Fourth Plan that the borrowings rose to Rs. 23.45 crores and Rs. 25.97 crores.

I am quoting these figures to satisfy the Minister that Bihar is very backward and that we do not have money for development schemes, or even for constructing bridges. Whenever we ask the State Government for any development scheme, the stock reply is that there is no money. I was told by the Bihar Chief Minister that he has met the officials of the Finance Ministry and that he has placed his difficulties before them. Since I come from Bihar, I feel it my duty to repeat them.

Against a total borrowing programme of Rs. 1,277.77 crores by the State Governments during the Fourth Plan, Bihar's share was only 5 per cent, while certain advanced States having much less got a higher share of such borrowings e.g. Maharashtra 13 per cent, Gujarat 8.5 per cent, Karnataka 7.8 per cent. Tamil Nadu 8 per cent and West Bengal 9.8 per cent. The per capita borrowings of individual States varied

[Sardar Swaran Singh Sokhi]

from Rs. 50.8 to Rs. 11.4, with Bihar's being the lowest at Rs. 11.4. The average for all the States was Rs. 23.4. Now I will come to the figures for the various States.

MR. CHAIRMAN: I want to invite the attention of the hon. Member to the rule governing debate on supplementary demands for grants. It says that the debate should be confined to the item covered by the Demand A persual of the item would show that it relates to the expenditure to meet the functioning of a Commission, which is being set up under the Department of Revenue and Banking This cannot be taken up as an occasion to raise a discussion covering the entire field of banking and allocation to the different States. While I do not want to restrict the discussion, I hope the hon. Member will abide by the rules, which are specific.

SARDAR SWARAN SINGH SOKHI: I will abide by your ruling. I have mentioned in the beginning that an injustice has been done to my State of Bihar If we do not mention them here, what is our remedy?

MR. CHAIRMAN: I appeal to the hon. Member's sense of propriety.

SARDAR SWARAN SINGH SOKHI: The average for the State of Haryana is Rs. 50 8, Gujarat 41 1, Punjab 36.8 and Maharashtra 33.2 while that of Bihar is only 11.4.

It is understood that during 1976-77 the Government of India have agreed to increase the market borrowing by 10 per cent. But even this increase has been distributed pro-rata among the States with the result that the unequal distribution continues. During 1975-76, for example, Bihar's share in the total market borrowings was only a fraction over 6 per cent.

Why I am mentioning all these things is to bring these things to the knowledge of the Minister so that in future it should be seen that whenever the case of Bihar comes, it should be considered sympathetically because it is a very backward area. I am again repeating that we do not have the money for our developmental programmes. I have been requesting the Railway Board for an over-bridge at Jugsalai Bazzar in Jamshedpur on the South-Eastern Railway. But we do not have the money. This is the difficulty.

Now, the next alternative is to go by the Gadgil formula. The Gadgil formula comprised the following distribution of Central assistance:—

(a) 60 per cent on the basis of State's population;

(b) 10 per cent on the basis of the backwardness of the State in relation to per capita national income;

(c) 10 per cent on the basis of tax efforts in relation to per capita income;

(d) 10 per cent on the basis of commitments on the spillovers of major irrigation and power projects; and

(e) 10 per cent on the basis of special problems, like, the population of Scheduled Tribes, floods and other natural calamities.

In the case of Bihar, all these criteria, from (a) to (e), are applicable. You can see it from the backwardness of the State of Bihar.

Lastly, on the basis of the formula, the Bihar Government's annual share would come to about Rs. 96 crores I do not want to elaborate on this point because the time at my disposal is short. The current level of Central assistance as has been indicated earlier has been Rs. 68.68 crores. There is thus a shortfall of about Rs 28 crores per annum in Central assistance. The total shortfalls on account of the above factors per annum

are: market borrowings—Rs. 33 crores; negotiated loans—Rs. 8 crores and Central assistance—Rs. 28 crores, making a total of Rs. 69 crores.

With these words, I support the Supplementary Demands for Grants.

श्री हरी सिंह (खुर्जा) : सभापति महोदय, इन सप्लीमेंटरी डिमाइज के जरिये सदन से 244 18 करोड़ रुपये की मांग की गई है और उन की स्वीकृति के लिए चर्चा चल रही है ।

इन में सब से पहला आइटम किसानों की जिन्दगी से ताल्लुक रखने वाला है । देश में पैदा किये जाने वाले फास्फेटिक फर्टेलाइजर्ज के सम्बन्ध में सबसिडी दी गई है । वित्त मंत्रालय ने किसानों को सस्ते दामों पर खाद उपलब्ध कराने के लिए यह सबसिडी दी थी, इस के लिए मैं इस मंत्रालय को खास तौर से बधाई देना चाहता हूं । इस सबसिडी के कारण हिन्दुस्तान के लाखों किसान अपने खेतों में खाद का इस्तेमाल करने में समर्थ हुए हैं । यदि यह विभाग यह सबसिडी नहीं देता तो आम किसान अपने खेतों में खाद नहीं लगा पाता यही नहीं आज आप देखते हैं कि इस मुल्क के अंदर अनाज के मामले में आत्म-निर्भर होते जा रहे हैं और सारे देश में खाद और कृषि से जो चीजें उत्पादित हुई हैं उन से ऐसा मालूम पड़ता है कि देश में खुशहाली आ गई है । किसानों को भरपूर दाम उन की उपज का मिले इस के लिये इस विभाग ने किसानों के अनाज को खरीदने के लिये काफी रुपया दिया जिस की वजह से मंडियों में आढ़तियों के द्वारा किसानों की जो लूट होती थी उस से उनको बचा लिया है । पहले यह देश अन्न के मामले में दूसरे देशों के सामने हाथ फैलाता रहा है लेकिन इस बार इस देश में बहुत काफी अन्न पैदा हुआ है । इस विभाग की सूझबूझ से किसानों की खूब खाद अपने खेतों में देने की स्थिति और उस ने पूरे मन से अनाज पैदा किया । इस के लिये मैं इस मंत्रालय को खास तौर से बधाई देता हूं । हमारा देश किसानों का देश है । अगर एक किसानों की समस्या हल हो जाय, अगर सिर्फ उत्तर प्रदेश और पंजाब के किसानों को ही भरपूर खाद और गारन्टीड वाटर मिल जाय तो इस देश में बाहर से अनाज मंगाने का कोई प्रश्न कभी खड़ा नहीं हो सकता । मंत्रालय ने बहुत अच्छा काम किया है कि किसानों को खाद दिलवाने के लिये सबसिडी दी और उस के लिये आज रुपये की मांग भी की जा रही है । साथ साथ वित्त मंत्रालय ने बड़े खुले दिल से ऐसे मैन्यू-फैक्चरर्स को रुपया दिया है जिस से देश के अंदर खाद बन सके । अभी तक खाद भी बाहर से आती है । जैसा आप जानते हैं आज हिन्दुस्तान के सामने बड़ी समस्या है यह खाद का मसला ऐसा है कि जब से पैट्रोलियम का दाम चढ़ा था तब से खाद यहां कहीं दिखाई नहीं पड़ती थी, लेकिन वित्त मंत्रालय ने मैन्यूफैक्चरर्स को उदारता से रुपया दिया तो देश में ही बहुत तरह की खाद आसानी से पैदा होने लगी और इन के प्रयत्नों से देश खाद के मामले में जल्दी ही आत्मनिर्भर हो जायगा । इस के लिये अनेक कारखाने बनाये गये हैं ।

दूसरा आइटम जिसकी तरफ मैं ध्यान दिलाना चाहता हूं वह है हैंडलूम । हैंडलूम को भी वित्त मंत्रालय ने रुपया दिया है और आप जानते हैं कि देश के अंदर खेती के बाद सब से ज्यादा तादाद में लोग इसी हैंडलूम के धन्धे में ही लगे हैं । हैंडलूम का पुश्तैनी काम जो लोग करते थे चर्खों से बुनने का, जिस में स्त्री, बच्चे सभी काम करते थे उन को सेल्फ सफिशियेंट बनाने के लिये और उन की उदर पूर्ति के लिये इतना पैसा उन को मिल जाय जिस से वे अपना काम चला सकें ; इसके लिये वित्त मंत्रालय ने बड़ी उदारता से पैसा दिया है और हैंडलूम विभाग ने भी इस रुपये को पा कर ऐसा स्टेप्स उठाया कि 40 हजार

[श्री हरी सिंह]

या उस से ज्यादा हैंडलूम हैं। उन के अंदर कई तरह के प्रोजेक्टस चलाये हैं। उन में से एक प्रोजेक्ट की तरफ मैं आप का ध्यान दिलाना चाहता हूं वह है इंटेंसिव हैंडलूम से डेवलपमेंट प्रोजेक्ट। यह काम लगभग सभी जगह, तामिलनाडू कर्नाटक, बंगाल, बिहार उत्तर प्रदेश और आसाम तक में चल रहा है वहां वह प्रोजेक्ट चला कर वीवर्स को ट्रेनिंग दी गई है। हैंडलूम के माडर्नाइजेशन के लिये भी रुपया दिया गया है। जैसा मैं कह रहा था आज मुल्क के अंदर बहुत बेरोजगारी है। हिन्दुस्तान आज बेरोजगारी के श्राप से कराह रहा है। हमारी सरकार ने उस बेरोजगारी को समाप्त करने के लिये हैंडलूम की तरफ जो तवज्जह दी है इससे देश के अंदर न केवल लोगों को रोजगार मिला है बल्कि हैंडलूम के द्वारा ऐसे ऐसे खूबसूरत डिजाइनदार कपडे तैयार किये जा रहे हैं जो दुनिया के बडे बडे मुल्कों मे अमेरिका जैसे देश मे पसन्द किये जा रहे हैं और उन देशों से करोडो रुपया विदेशी मुद्रा के रुप में हमारे देश मे आ रहा है। तो वित्त मंत्रालय ने हैंडलूम विभाग को रुपया दे कर मुल्क के रोजगार दिलाने का काम ही शुरू नहीं किया बल्कि करोडो रुपया देश मे लाने के लिए उसको एन्करेज किया। यह वित्त मंत्रालय की उदारता, उनकी सूक्ष्म बक्ष और बुद्धिमत्ता का परिचायक है। इन्होने इस विभाग की अहमियत और इसके काम को देखते हुए जो रुपया इसके लिए दिया हैं उसका समर्थन करने के लिए दिल चाहता है। मैं कहना चाहूंगा कि इस तरह से अगर वित्त मंत्रालय हमारी समस्याओ की तरफ ध्यान देता रहा तो वह दिन दूर नहीं जब मुल्क में बहुत सारी जो कमियां हैं वह दूर हो जायगी और मुल्क बहुत खुशहाल हो सकता है।

अभी पिछले दिनों इसी सदन के अन्दर सिक टेक्सटाइल मिल्स को लिया गया था और उनके रख-रखाव के लिए भी अधिक रुपये की जरूरत पडी थी। आप जानते हैं कि आज मुल्क में एक ऐसा ट्रेंड बन गया है कि जो मिल मालिक अपनी मिल बन्द करना चाहते हैं वे जानबूझकर उसको बीमार बना देते हैं और अपने कारखाने की लाश सरकार को देना चाहते हैं। सरकार इसके लिए जागरूक है लेकिन हमारी आवश्यकता है। हम कारखाने बन्द करके हिन्दुस्तान को भूखा और नगा नही रख सकते हैं।

इन कारखानों को बीमारी की हालत में न लेकर मुल्क में जो उत्पादन होना चाहिये हम उसको घटाना नही चाहते हैं। लिहाजा टेक्सटाइल मिल्स के लिए जो रुपया वित्त मंत्रालय ने दिया है उसके लिए वह बधाई का पात्र है। मैं यह कहना चाहता हूं कि सिक-मिल्स के लिए अगर वित्त मंत्रालय ने एडीशनल रुपया न दिया होता तो उनका चलना ही मुश्किल हो जाता।

"समाचार" के लिए भी इस पूरक बजट मे मांग रखी गई है। "समाचार" न्यूज एजेन्सी बनाई गई है। हमारे देश में पहले जो न्यूज एजेन्सीज का काम चल रहा था वह बडा खराब था। उनके द्वारा हिन्दुस्तान की तस्वीर बडी काली, भोंडी और रंग बिरंग तरीके से दुनिया के सामने पेश की जाती थी जिससे देश की सही तस्वीर सामने नही आती थी। इसके लिए जो रुपया दिया गया है उसके द्वारा "समाचार" के पत्रकार अब रूरल एरियाज में जायेंगे, अच्छे अच्छे समाचार लेंगे और वहां के लोगों की समस्याओं को अपनी कलम और पेपर के द्वारा हिन्दुस्तान के सामने पेश करेंगे।

फेमिली प्लानिंग के कार्यक्रम के लिए जो रुपया वित्त मंत्रालय ने रखा है उसके लिए भी वह बधायी का पात्र है। आप जानते हैं आज देश में बढ़ती हुई जनसंख्या की जो समस्या है वह बड़ी विकट है। हम कितनी ही योजनायें बनायें, कितने ही कारखाने

चलाये और उत्पादन बढ़ाये लेकिन यदि आबादी पर रोक नहीं लगती तो हमारा सारा करा-धरा बेकार हो जायेगा क्योंकि एक तरफ हम दो रुपए लायेंगे और दूसरी तरफ चार रुपए खाने वाले पैदा कर देंगे। इस प्रकार से देश में कभी भी खुशहाली नहीं आ सकती है। इस कार्यक्रम के लिए जिस उदारता से पैसा दिया गया है उसकी मैं प्रशंसा करता हूं।

इसी प्रकार से वियतनाम से कुछ लोगों को देश में वापिस लाया गया है। जो हमारे देश भक्त लोग दुनिया के दूर दूर कोनों में बैठे हुए हैं उनकी तरफ हमारी नजर है। वित्त मंत्रालय ने इस बजट के जरिये उनको आर्थिक संकट से निकाल दिया है। इस प्रकार से वित्त मंत्रालय ने बड़ी सूझ-बूझ के साथ बजट बनाया है जिसके कारण करोड़ों रुपए की धन दौलत इस देश में आई है और इस देश में छिपी हुई ब्लैक-मनी निकाली गई है जिस के लिए वित्त मंत्रालय बधाई का पात्र है।.

इन शब्दों के साथ मैं इन पूरक मांगों का समर्थन करता हूं।

श्री राम सहाय पांडे (राजनंदगाव) : सभापति जी, सबसे पहले मैं इन अनुदानों की पूरक मांगों का समर्थन करता हूं। इन पूरक मागों में दो उद्देश्यों का उल्लेख किया गया है—एक तो परिवार नियोजन और दूसरे "समाचार" एजेन्सी। परिवार नियोजन हमारे देश के लिए बड़ा आवश्यक और बड़ा रचनात्मक कार्यक्रम स्वीकृत किया जा चुका है। बड़ी तत्परता के साथ और कुशल नेतृत्व के साथ, हमारे तरुण नौजवान और योग्य नेता, श्री संजय गांधी ने संकल्प किया है और सारे देश का ध्यान आकर्षित किया है जिसमें अर्थ नीति, सामाजिक नीति के सम्बन्ध में एक कल्पना होती है कि देश की आबादी रुकनी चाहिए। जो लोग नसबन्दी करायेंगे उनको और प्रोत्साहित करने के लिए आपने दर को और भी बढ़ा दिया है। इसके लिए आप बधाई के पात्र हैं। पहले नसबन्दी कराने वालों को कम मिलता था लेकिन अब 70, 100, और 150 रुपये की दर से मिलेगा। इसके लिए 500 लाख रुपये का प्रावधान किया गया है जिसकी स्वीकृति आप इस सदन से चाहती हैं। इसकी स्वीकृति मिलनी चाहिए।

18 hrs.

"समाचार" के परिप्रेक्ष्य में मैं निवेदन करना चाहता हूं कि इसकी इस देश में बड़ी आवश्यकता थी। एक समन्वित समाचार ऐजेंसी के माध्यम से एक ऐसे नेतृत्व की आवश्यकता थी जो सही समाचार, सही लोगों के द्वारा सही रूप में जनता तक पहुंचा सके जिसका मार्ग सही हो जिसका उद्देश्य सत्य हो और जिसका लक्ष्य सत्य हो। इस परिप्रेक्ष्य में यह एक बड़ा भारी काम हुआ है।

गुट निर्पेक्ष देशों के माध्यम से भी हमने संसार का ध्यान आकर्षित किया कि हम गुट-निर्पेक्ष देशों में अपनी न्यूज ऐजेंसी और उसका पूल स्वयं निर्धारित करें। बड़ी कुशलता के साथ देश ने नेतृत्व किया, जिसके लिए श्री धर्मवीर जी और श्री विद्याचरण शुक्ल जी दोनों बधाई के पात्र हैं। मैं समझता हूं कि—देश में पहली बार हमारे यहां इस प्रकार का अन्तराष्ट्रीय सम्मेलन हुआ।

MR. CHAIRMAN: The hon. Member may continue tomorrow. The House stands adjourned now to meet tomorrow at 11 A.M.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the August 20, 1976/Sravana 29, 1898 (Saka).

GMGIPND—1472 LS—Lino—8-9-76—978.